

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A No. 181/00491/2019**

Tuesday, this the 9<sup>th</sup> day of July, 2019.

**CORAM:**

**HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER**

Niyas Khan A.C, 28 years,  
S/o. Ahamed T.,  
Oilman, Electrical Sub-Division,  
Union Territory of Lakshadweep,  
Agathi Island – 682 553.  
Residing at : Ayeshe Chetta House,  
Union Territory of Lakshadweep,  
Kadmath – 682 556. - Applicant

[By Advocate Mr. N. Unnikrishnan]

**Versus**

1. Union of India represented by the Secretary to the Government, Ministry of Home Affairs, Department of Personnel & Administrative Reforms, New Delhi – 110 001.
2. The Administrator, Union Territory of Lakshadweep, Kavaratti – 682 055.
3. The Secretary (Services), Union Territory of Lakshadweep, Secretariat, Kavaratti – 682 555.
4. The Director (Services), Secretariat, Union Territory of Lakshadweep, Kavaratti – 682 555.
5. The Executive Engineer (Electrical), Electrical Division, Union Territory of Lakshadweep, Kavaratti – 682 555.
6. The Assistant Engineer (Electrical), Electrical Sub-Division, Union Territory of Lakshadweep, Agathi – 682 553. - Respondents

[By Advocate : Mr. S. Manu]

The application having been heard on 09.07.2019, the Tribunal on the same day delivered the following:

**O R D E R**  
**Per: Dr. K.B.Suresh, Judicial Member**

It is submitted by both counsel that O.A No. 476/2019 had been disposed of and this also is similar to it. In the said O.A, we had directed the respondents to consider a representation for Night Duty Allowance and pass appropriate orders within 45 days time.

2. Both counsel submitted that, if matters are remitted back, the concerned authority will take a decision within 45 days. Therefore, a mandate is issued to the 2<sup>nd</sup> respondent to consider the representation and pass appropriate orders within the next 45 days, but at the same time, we reserve a liberty to the applicant to challenge, if the order is against him. O.A is disposed of. No order as to costs.

(Dated, 9<sup>th</sup> July, 2019.)

**(Dr. K.B. SURESH)**  
**JUDICIAL MEMBER**

ax

Applicant's Annexures

Annexure A-1 - A true copy of extract of Part (B) 6<sup>th</sup> Pay Central Commission other allowances relating to civilian employees in Groups A,B,C,D recommendation given in Swamy's B Compilation.

Annexure A-2 - A true copy of Office Order No. 2156 (No.2-1/EE (HQ)/Accts/2016-17 dated 14.07.2016 issued by Government of India.

Annexure A-3 - A true copy of Order No. 210 dated 10.02.2014 issued by the Assistant Director, Office of Superintending Engineer, Electrical Department Andaman Nicobar.

Annexure A-4 - A true copy of the Duty Roster of the Power House Staff for the month of July, 2019 issued by the 6<sup>th</sup> respondent.

Annexure A-5 - A true copy of the Order No. 17(4)/2012/D(CIV-II) dated 08.05.2015, issued by the Government of India.

Annexure A-6 - A true copy of the Representation dated 31.10.2018 submitted by the Applicant before the second respondent.

Annexures of Respondents

NIL

\*\*\*\*\*